

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 440 of 2020

IN THE MATTER OF:

Edelweiss Asset Resolution Company Ltd.

...Appellant

Versus

**Viceroy Hotels Ltd., Represented through
Resolution Professional & Anr.**

...Respondents

With

Company Appeal (AT) (Insolvency) No. 441 of 2020

IN THE MATTER OF:

Vistara (ITCL) India Ltd.

...Appellant

Versus

**Viceroy Hotels Ltd., Represented through
Resolution Professional & Anr.**

...Respondents

Present:

For Appellant: Mr. Arjun Krishnan and Mr. Sanjiv Sen, Advocates.

**For Respondents: Mr. Shashank Agarwal and Mr. K. Koteswara,
Advocates.**

ORDER
(Through Virtual Mode)

25.06.2020: As per the Registry note notice has not been issued by the office on account of imposition of lockdown due to outbreak of COVID-19. Registry to issue process in terms of order dated 18th March, 2020. Learned counsel for the Appellant may provide the email address and mobile phone number of the

Respondent within three days and Registry will take steps to effect service through all available modes.

At this stage, Mr. Shashank Agarwal, Advocate appears and waives notice on behalf of Respondent No. 2 in both the appeals. He may file reply affidavit within two weeks. Rejoinder if any may be filed within one week thereof.

Interim directions be continued till next date.

List the appeals 'for Admission (After Notice)' on **23rd July, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

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